

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.201 of 1999
(OA No.1273 of 1997)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member
Hon'ble Mr. B. P. Singh, Administrative Member

NEMAI CHANDRA GOSWAMI

VS

UNION OF INDIA & ORS.

For the Applicant : Mr. S. Roy, counsel

For the Respondents: Mr. R.K. De, counsel

Heard on 29.4.1999

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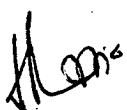
Date of order: 29.4.1999

O R D E R

D. Purkayastha, JM

Heard the learned counsel of both sides. We find that there is sufficient ground to restore the case. Accordingly the original application bearing OA 1273/97 is restored to its original number and file. It will be heard on 21.7.99. The respondents are directed to file their reply within four weeks. M.A. is disposed of accordingly.


MEMBER (A)


MEMBER (J)